†[THE MINISTER FOR EDUCATION | NATURAL RESOURCES AND SCIENTIFIC RESEARCH (MAULANA ABUL KALAM AZAD): (a) Yes, Sir.

Written Answers

(b) To lecture to groups interested audio-visual education and the cinema.]

POSTS RESERVED FOR THE SCHEDULED CASTES AND SCHEDULED TRIBES

- 209 SHRI M. VALIULLA: Will the Minister for Home Affairs be pleased to state:
- (a) the number of vacancies reserved for the Scheduled Castes and Scheduled Tribes among the posts advertised by the Union Public Service Commission during the 1954 for class I and class II appointments; and
- (b) the number of such candidates who (i) applied for these posts and (ii) were appointed to them?

DEPUTY MINISTER HOME AFFAIRS (SHRI B. N. DATAR): The information is being collected and will be laid on the Table of the Rajya Sabha in due course.

GRANT OF MATERNITY LEAVE 10 WOMEN .. GOVERNMENT EMPLOYEES

210. SHRI M. VALIULLA: Will the Minister for Home Affairs be pleased to state:

- (a) whether it is a fact that in all the Central Government offices maternity leave for women employees is granted only once in three years; and
- (b) if so, what are the reasons for this restriction?

THE MINISTER FOR REVENUE AND EXPENDITURE (SHRI M. C. Shah): (a) No, the restriction was removed by orders issued in

(b) Does not arise.

†English translation.

GAZETTED OFFICERS WORKING ON HONORARY OR NOMINAL PAY Basis

- 211, SHRI M. VALIULLA: Will the Minister for Home Affairs be pleased to state:
- (a) whether there are any gazetted officers now under the Central Government working (i) on an honorary basis and (ii) on a nominal pay basis;
- (b) if so, their names, and the posts they are holding?

THE DEPUTY MINISTER HOME AFFAIRS (SHRI B. N. DATAR): (a) and (b). The reference is presumably to gazetted officers serving under the Central Government in an honorary capacity either with or without a token pay. Such appointments are made by the Ministries concerned, and no statistics regarding them are maintained in any one Ministry. According to information collected early this year, the number of officers employed in an honorary capacity on 31st October 1954 was as follows:-

| Ministry or Office                | Those who are on token pay of Re. I per month | Those who are not in receipt of token pay | Totai |
|-----------------------------------|---|---|-------|
| Cabinet Secretariat               |   | I,  | I     |
| Community Projects Administration | I   |   |       |
| External Affairs<br>Ministry      | 1   |   | r     |
| Planning Commission               | 1   |   | <br>  |
| Rehabilitation<br>Ministry        | 2   | ••  | 2     |
| Defence Ministry                  |   | 2   | 2     |
| Irrigation and<br>Power Ministry  |   | I   | ı     |
| Commerce and Industry Ministry    | 5   | 9   | 14    |
| Education Ministry                | I   | • •                                       | 1     |
| Тота                              | . 11  | 13  | 24    |

Information regarding the names and designations of the officers is not readily available.

Written Answers

# SMUGGLED GOODS SEIZED ON THE BORDERS OF INDIA

- 212. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to state the value of smuggled goods seized so far in 1955 on-
  - (i) the East Pakistan border;
  - (ii) the West Pakistan border:
  - (iii) the Goa border: and
  - (iv) the Nepal border?

THE MINISTER FOR REVENUE AND DEFENCE EXPENDITURE (Shri A. C. Guha): The information is being collected and will be laid on the Table of the Sabha as early as practicable.

### DEBT DUE FROM BURMA

213. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to state whether any debt is due to India from Burma now; and if so, how much?

THE MINISTER FINANCE FOR (SHRI C. D. DESHMUKH): No debt is at present due to India from Burma.

## MESSAGE FROM THE LOK SABHA

THE INSURANCE (AMENDMENT) BILL, 1955

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 133 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Insurance (Amendment) Bill, 1955, as passed by Lok Sabha at its sitting held on the 7th December, 1955."

Sir, I lay the Bill on the Table.

PAPER LAID ON THE TABLE

THE CONSTITUTION (HINDI LANGUAGE FOR OFFICIAL PURPOSES) ORDER, 1955

DEPUTY MINISTER THE HOME AFFAIRS (SHRI B. N. DATAR): Sir. I lay on the Table, a copy of the following Order, dated the December 1955, made by the President under the proviso to clause (2) article 343 of the Constitution:-

The Constitution (Hindi Language for Official Purposes) Order, 1955.

[Placed in the Library. See S-438/55.1

# RESULT OF ELECTION TO THE SAMSAD OF VISVA-BHARATI

MR. CHAIRMAN: Prof. Satyendra Nath Bose being the only candidate nominated for election to the Samsad (Court) of Visva-Bharati, I declare him duly elected to be a member of the said Samsad (Court).

#### LEAVE OF ABSENCE TO KUNWARANI VIJAYA RAJE

Мя. CHAIRMAN: I have inform the hon. Members that the following letter has been received from Kunwarani Vijaya Raje:-

"I regret to inform you that my daughter got an attack of chickenpox on November 20th thus preventing me from attending the session timely. After chickenpox, she developed certain bronchial complications and she is still not well. My unfortunately contacted the infection and also got chickenpox on the 30th November. I am, therefore, held up here and unable to proceed to Delhi.

I will feel grateful if you will kindly allow me leave cf absence from attending the present session of the Rajya Sabha."